

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, COURT II**

**IA.No.2843/2021**

**IN**

**IA 257/2021**

**IN**

**CP(IB)4258/MB/C-II/2019**

Under Rule 11 of the National Company Law  
Tribunal Rules, 2016

**Application under Section 60(5) of the  
Insolvency & Bankruptcy Code, 2016**

**.... Applicant**

**In the matter of**

**Piramal Capital & Housing Finance Limited  
(Formerly known as Dewan Housing  
Finance Corporation Limited**

Having its registered office at Warden House,  
2<sup>nd</sup> Floor, Sir P M Road, Fort, Mumbai,  
Maharashtra-400 001

And

National Office at 6<sup>th</sup> Floor, HDIL Towers,  
Anant, Kanekar Marg, Station Road, Bandra  
(East), Mumbai, Maharashtra-400051.

**...Applicant**

V/s

**Mr. Kapil Wadhawan & Ors.**

An Indian Inhabitant, Ex-Chairman and  
Managing Director of Dewan Housing Finance  
Corporation Ltd., having its registered address  
at 23, Sea View Palace Pali Hill, Bandra (West)  
Mumbai 400050

**...Respondents**

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, COURT II  
IA.No.2843/2021 In IA.No.257/2021  
In CP(IB)4258/MB/C-II/2019

**In the matter of**

**R. Subramaniakumar**

**.... Applicant**

**V/s**

**Kapil Wadhawan & Ors.**

**..... Respondents**

**In the matter Between**

**Reserve Bank of India**

**... Financial Sector Regulator**

**V/s**

**Dewan Housing Finance Corporation Limited**

**... Debtor/Financial Service Provider**

**Order delivered on: 09.02.2023**

**Coram:**

Hon'ble Member (Judicial) : Justice P. N. Deshmukh (Retd.)

Hon'ble Member (Technical) : Mr. Shyam Babu Gautam

**Appearances:**

For the Applicant : Ms. Chitra Rentala, Advocate

For the Respondent : Sr. Counsel, Mr. JP Sen  
a/w Mr. Vishesh Malviya

**ORDER**

***Per: CORAM***

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, COURT II

IA.No.2843/2021 In IA.No.257/2021  
In CP(IB)4258/MB/C-II/2019

1. The present Application IA 2843 of 2021 has been filed by the Applicant seeking amendment of the memorandum of parties in the IA 257 of 2021 and all necessary consequential amendments to the IA 257 of 2021.
2. The Applicant has also prayed to substitute its name “Piramal Capital & Housing Finance Limited” to be substituted in place of the erstwhile Administrator, Mr. Subramaniakumar.
3. The similar issue has been dealt in the IA 2852 of 2021. In view of the same, the present Application IA 2843 of 2021 is allowed and disposed of.

**Sd/-**  
**SHYAM BABU GAUTAM**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE P.N. DESHMUKH**  
**MEMBER (JUDICIAL)**